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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P (IB) No. 349/KB/2017  
CA(IB) No. 208/KB/2018

**Present: Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12<sup>th</sup> March 2018, 10.30 A.M**

Name of the Company		Ramsarup Industries Ltd	
Under Section		10 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1.	VIKRAM WADEHRA VIDUSHI CHOKHANI (ADVOCATES)	Appearing on behalf of ARCIL	Vikram Waddeh

**ORDER**

Ld. Counsel on behalf of the ARCIL is present.

CA(IB) No. 208/KB/2018 has been came up for consideration today being filed on behalf of ARCIL, one of the financial creditor of the corporate applicant, who have filed CP(IB) No. 349/KB/2017 under section 10 of the Insolvency and Bankruptcy Code, 2016 (I & B Code).

This application has been filed by ARCIL u/s. 22(3)b) of the I & B Code regarding replacement of Interim Resolution Professional (IRP) and for appointment of new Resolution Professional. The application of this nature not at all maintainable u/s. 22(3)(b) of I & B Code. The application of this nature has to be filed by IRP. Today when this came up for consideration nobody represents on the side of the IRP. Therefore, directions issued to IRP to move an application if the Committee of Creditors has taken a decision as alleged in the application.

List it on 20/03/2018 for further order.

Meanwhile the IRP shall continue the CIRP process till a new Resolution Professional is appointed replacing him.

Sd

(Jinan K.R.)  
Member (J)